

IN THE INCOME TAX APPELLATE TRIBUNAL
PUNE BENCH "B", PUNE

BEFORE SHRI S.S. GODARA, JUDICIAL MEMBER AND
DR. DIPAK P. RIPOTE, ACCOUNTANT MEMBER

ITA No.1293/PUN/2018

निर्धारण वर्ष / Assessment Year : 2013-14

Solanke Prakash Sunderrao (HUF) C-301, Marvel Aourum, Lane No.7, Koregaon Park, Pune – 411001 PAN : AALHS9401C	Vs.	ITO, Ward 7(4), Pune
Appellant		Respondent

Assessee by Shri Rajiv Thakkar
Revenue by Shri M.G. Jasnani

Date of hearing 04-07-2022
Date of pronouncement 07-07-2022

आदेश / ORDER

PER S.S. GODARA, JM :

This assessee's appeal for AY 2013-14 arises against the CIT(A)-8, Pune's order dated 06-06-2018 passed in case No. PN/CIT(A)-8/ITO,Wd.7(4)/310/2018-19/108 involving proceedings under Section 143(3) of the Income Tax Act, 1961, in short 'the Act'.

Heard both the parties. Case file perused.

2. It emerges at the outset that the assessee has filed its even dated letter seeking to withdraw the instant appeal as follows:

“The appellant had filed the above referred appeal on 28/09/2018, wherein there were additions made on account of expenses made to earn Agricultural Income and additions as given in capital account.

In respect of the above, we respectfully submit that the matter being very old the appellant is unable to find papers relating to the issue involved. The accountant of the appellant has also changed in between and so the appellant is unable to find relevant papers required for the appeal. In view of this the appellant requests to withdraw the above mentioned appeal filed and therefore this petition is being moved.

It is requested that permission be granted to withdraw the appeal.”

3. The department is fair enough in not opposing to the assessee's foregoing withdrawal request. Ordered accordingly.
4. This assessee's appeal is dismissed as withdrawn in foregoing terms.

Order pronounced in the Open Court on 7th July, 2022.

Sd/-
(DIPAK P. RIPOTE)
ACCOUNTANT MEMBER

Sd/-
(S.S. GODARA)
JUDICIAL MEMBER

पुणे Pune; दिनांक Dated : 7th July, 2022
GCVSR

आदेश की प्रतिलिपि अग्रेषित/Copy of the Order is forwarded to:

1. अपीलार्थी / The Appellant;
2. प्रत्यर्थी / The Respondent;
3. The CIT(A)-8, Pune
4. The Pr.CIT-4, Pune
5. विभागीय प्रतिनिधि, आयकर अपीलीय अधिकरण, पुणे "B" /
DR 'B', ITAT, Pune
6. गार्ड फाईल / Guard file

आदेशानुसार/ BY ORDER,

// True Copy //

Senior Private Secretary
आयकर अपीलीय अधिकरण ,पुणे / ITAT, Pune

		Date	
1.	Draft dictated on	05-07-2022	Sr.PS
2.	Draft placed before author	06-07-2022	Sr.PS
3.	Draft proposed & placed before the second member		JM
4.	Draft discussed/approved by Second Member.		JM
5.	Approved Draft comes to the Sr.PS/PS		Sr.PS
6.	Kept for pronouncement on		Sr.PS
7.	Date of uploading order		Sr.PS
8.	File sent to the Bench Clerk		Sr.PS
9.	Date on which file goes to the Head Clerk		
10.	Date on which file goes to the A.R.		
11.	Date of dispatch of Order.		